

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.422 of 2023

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwar, Tahsil Naraini, District-Banda, Mob. No.-9532378463

..... Applicant

Versus

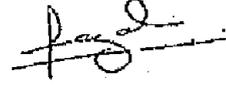
State of UP & Others

..... Respondents

Index

Sl.	Particulars	Page No.
1.	Reply Affidavit on behalf of RESPONDENT NO.22	1-8
2.	A true copy of the environmental clearance dated 15.10.2020 Annexure No. 1	9-15
3.	A true copy of lease deed dated 25.11.2020 Annexure No.2	16-22
4.	A true copy of consolidated consent Annexure No. 3	23-28
5.	A true copy of the DGMS Permission dated 23.10.2023 Annexure No. 4	29-30
6.	Vakalatnama	31-33

Dated : 6th February, 2024



(SYED MOHD. FAZAL)
Advocate
(Enrollment No.U.P.03891/08)
Office cum residence C-207
GTB Nagar, Karafi,
Allahabad/Prayagraj UP 211016,
Mobile no.9889010500
Email: fazal_smf@yahoo.com

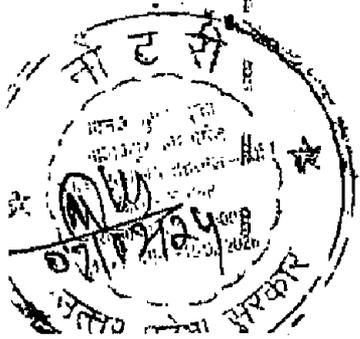
-*Signature*
M/s Deepak Singh
Proprietor



उत्तर प्रदेश UTTAR PRADESH

61AE 222685

This stamp paper is the part of Affidavit.
 No. 2503 Dated: 07-2-2024,



M/s Deepa Singh

Proprietor

14/11/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.422 of 2023

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda, Mob. No.-9532378463

..... Applicant

Versus

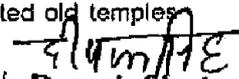
State of UP & Others

..... Respondents

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.22

I, Deepak Singh, son of Shri Rampal Singh, aged about 36 years, resident of Akbarpur, Banda Road, Bharatkoop, Tehsil Karwi, District Chitrakoot (UP), the deponent do hereby solemnly affirm and State on oath as under :-

1. That the deponent is the permanent resident of Akbarpur, Banda Road, Bharatkoop, Tehsil Karwi, District Chitrakoot (UP) and Carrying on the business of minerals in the name and style of Proprietorship firm Deepak Singh and having a leased area of mining of 0.56 hectare for an annual capacity 5600 cubic meters per year at Gata no. 332, Khand no.3 at village Badokhar Khurd, Tehsil Naraini, District Banda (UP).
2. That by way of letter petition dated 12.03.2023 the complainant has complained about illegal mining blasting and crushing in violation of environmental norms in villages Badokhar Khurd, Jarar, Chhaneha Purwa, Raghwa Purwa, Girwan. Patraha Tehsil Naraini, District Banda.
3. That the complainant vide complaint dated 12.03.2023 has also submitted that six mining leases have been allotted in two hills in the area situate of village Jarar and five crushers have been established in Village Jarar and Chhaneha Purwa and mining is being done by resorting to illegal blasting which has resulted in damage to the houses of villagers, the applicant further alleged that the crushers are being operated day and night and the crushers do not have any boundary wall. There is no sprinkling of water during operation thereof. The crushers are causing dust and noise pollution due to which the residents are suffering from "Asthma" and other diseases. Illegal blasting has also affected old temples


M/s Deepak Singh

Proprietor



located on the hills. Illegal mining and blasting are also adversely affecting the wildlife in the area. The roads to the above said villages have been damaged by the over loaded vehicles used for transportation of excavated minor minerals.

4. That on the letter petition of the complainant dated 12.03.2023 this Hon'ble Tribunal vide order dated 01.08.2023 constituted a joint committee comprising of representative of Director, Geology & Mining U.P. Pollution Control Board, Lucknow, District Magistrate, Banda to verify the factual position and take appropriate remedial action and factual and action taken report may be submitted within one month by email before this Hon'ble Tribunal.
5. That in pursuant to the order dated 01.08.2023 the above Joint Committee conducted a fact finding survey from 17.08.2023 to 18.08.2023 and vide report dated 08.09.2023 submitted a Joint Report with the following findings and recommendations, the findings and recommendations are being reproduced below:-

"21.1) The mining department can be asked to restrict the mining activities in those mines wherein the required minimum distance criteria are not meeting. If mining is allowed on allotted near vicinity of habitant, habitant will be relocated to other specific place with consultation of nearby villagers/ civil society.

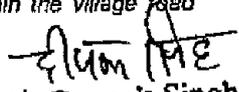
21.2) The mining department can be asked to restrict the mining activities in part of hill where temple is located. If mining is permitted at this place, the temple and habitant will be relocated to other specific place with consultation of nearby villagers/ civil society/priest of temple.

21.3) The mining department can be asked to restrict the mining activities through blasting in those mines who have not taken permission by DGMS for use blasting and mechanical instrument/machine.

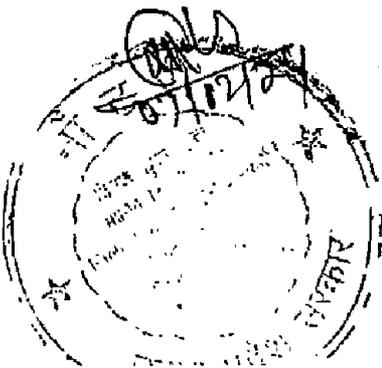
21.4) The mining department can be asked to restrict the provision made for construction the main village road by DMF fund.

21.5) UPPCB can be asked to take necessary action against the stone crusher who have not operated the dust suppression system during the operation of stone crusher.

21.6) The Project proponent can be asked to maintain the village road near these mining sites.


M/s Deepak Singh

Proprietor



21.7) The Project proponent can be asked for blasting will be done in allowed lime duration with one-inch holes and proper safety arrangement after obtaining the valid permission of the DGMS and Department of Mines.

21.8) The Project proponent of mining lease and stone crusher can be asked to strictly comply with the conditions prescribed in the Environmental Clearance/ consent/ mining lease allotment letter and submit the status to the concerned authorities regularly."

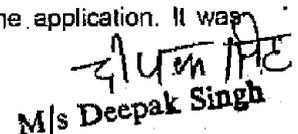
6. That it is relevant to submit herein that as per the judgment and order passed by the Hon'ble Apex Court in Special Leave Petition (Civil) No.19628 - 19629 of 2009 Deepak Kumar Vs. State of Haryana and others, the Hon'ble Supreme Court has directed for getting environmental clearance in cases of mining of minor mineral also.
7. That the answering respondent after the grant of letter of intent has provided the respondent authorities with the mining plan and further pursuant to thereof applied for grant of environmental clearance by the State Level Impact Assessment Authority (SEIAA), which was granted on 15.10.2020 after compliance of the mandatory provision for public hearing in which neither the complainant, nor anybody has complained regarding the allegations as leveled under the letter petition filed by the complainant dated 12.03.2023. A true copy of the environmental clearance dated 15.10.2020 is being annexed herewith and marked as Annexure No. 1 to this affidavit.
8. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan as per the mandatory legal requirement and after which only, the mining lease deed dated 25.11.2020 has been executed. A true copy of lease deed dated 25.11.2020 is being annexed herewith and marked as Annexure No. 2 to this affidavit.
9. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Tribunal vide order dated 01.08.2023 no human habitation as well as any religious place is situated near the leased area of the answering respondent.



Deepak Singh
M/s Deepak Singh

Proprietor

10. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.
11. That the answering respondent has also having a consolidated consent to Operate and Authorisation hereinafter referred to as the CAA (Consolidated Consent & Authorisation) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981. A true copy of consolidated consent is being annexed herewith and marked as Annexure No. 3 to this affidavit.
12. That the answering respondent is also having a Director General of Mines and Safety permission dated 23.10.2023, wherein it is also worthwhile to mention here that the applicant is not using blasting with deep hole blasting of 4 inch holes and further no heavy earth moving machinery (HEMM) is being used for mining operations till date inasmuch as the mining operation of the answering respondent is yet to start. A true copy of the DGMS Permission dated 23.10.2023 is being filed herewith and marked as Annexure No. 4 this affidavit.
13. That the answering respondent will be excavating the mineral in accordance with the terms and condition of the E.C and consolidated consent under Section-25 of the water (Prevention & Control of Pollution) Act 1974 and Section-21 of the Air (Prevention & Control of Pollution) Act 1981.
14. That the answering respondent has been granted the mining lease deed dated 25.11.2020 for a period of 10 years under Chapter IV of the U.P. Miner Mineral Concession Rules, 2021. The answering respondent is complying all the legal mandatory requirements under the present applicable rule i.e. Uttar Pradesh Minor Mineral Concession Rules, 2021.
15. That the committee interacted with the applicant & villagers and also visited the point of concerns rose in the application. It was


M/s Deepak Singh
Proprietor



observed by the committee during the site visit, details are given as below :-

7.1) The main habitation of village-Jarar is situated 135 meters away from the nearest allotted lease mining on hill of village-Jarar, but some houses are made near the allotted lease M/s Safdar Ali S/o Late Shri Farzand Ali, Gata No.-2450, Khand No.-03, at Village-Jarar. Temple is situated 235 meters away from the allotted lease mining on other part of hill of village-Jarar.

7.2) The main habitation of village-Girwan is situated 175 meters away from the allotted lease Bundelkhand Rocks, Gata No.-1876, (Khand No.09, Village-girwan), 36 meters away from the allotted lease (Sangram Singh, Gata No.1876, Khand No. 01, Vill-Girwan), 139 meters away from the allotted lease (Bajrang Road Lines, Gata No.-1876, Khand No.-03, Village-Girwan) and 90 meters away from the allotted lease (Bajrang Road Lines, Gata No.-1876, Khand No.-04, Village-girwan) on hill of village-Girwan but some houses are made near the allotted lease M/s Sangram Singh, Gata No.-1876, Khand No.-01, Vill. Girwan, Bajrang Road Lines, Gata No.-1876, Khand No.-03, Village-Girwan. Temple is situated 70 meters away from the allotted lease (Bundelkhand Rocks, Gata No.-1876, Khand No.-09, Village-Girwan).

Temple is situated 53 meters away from the allotted lease mining (M/s Sangram Singh, Gata No.-1876, Khand No.-01, VillageGirwan) on other part of hill of village-Girwan. It is reported by Mine Officer, Banda that mining lease of M/s Sangram Singh, Gata No.-1876, Khand No.-01, VillGirwan, Gata is allotted on same hill part where temple is made but mining is not in operation.

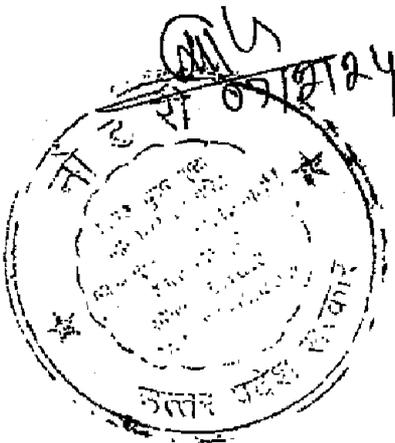
7.3) Gaushala is situated 100 meters away from the allotted lease mining area on hill of village-Girwan.

7.4) The main habitation of village-Badokhar Khurd (Pataraha) is situated 75 meters away from the nearest allotted lease mining on hill of village-Badokhar Khurd (Pataraha), Temple is situated 100 meters away from allotted lease mining Kuwar Vinod Raja, Gata No.-332, Khand No.-01, Vill. Badokhar Khurd on hill of village Badokhar Khurd.

7.5) It was informed by the villagers to committee member during the visit that blasting work in lease area is done in any time with 4 inches holes by lessee and stone pieces are falling on his home

Deepak Singh
M/s Deepak Singh

Proprietor



and effected the animal and human being. But it was informed by lease holders that blasting is done in allowed time duration between 2.0 PM to 3.0 PM with one-inch holes and proper safety.

7.6) Crack in home could not been shown by applicant to committee members.

7.7) During the committee visit, stone pieces were not found in agriculture field and habitant area. The possibility of vibrations due the blasting at nearby houses of villagers and falling the stone pieces in nearby agriculture field and habitant area during blasting cannot be ruled out.

7.8) During the committee visit, village Road was not found in good condition due to movement of heavy vehicles.

7.9) Wild animal was not appeared on hill/lease area during committee visit.

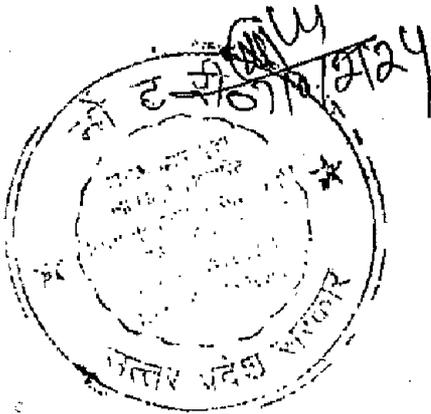
7.10) The Agricultural lands are surrounded by most of these mining lease areas and the mining activities in such close vicinity can affect the crop yield in these areas. Similarly, the boulder stones can be thrown into the crop during the blasting operations for mining.

7.11) 05 stone crushers were identified in village-Jarar (Chhaneha Purwa, Raghwapurwa), out of 5 stone crushers 4 stone crushers were found in operation and one stone crusher was found under construction."

16. That it is also relevant to submit herein that a fact finding report has also been submitted by the Director General of Mines and Safety (DGMS) in compliance of the order dated 03.10.2023 passed by this Hon'ble Tribunal, wherein the following provisions have been enumerated for conducting blasting in mines under the MMR, 1961:-

Provisions requiring permissions of DGMS for conducting blasting in mines:

Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:



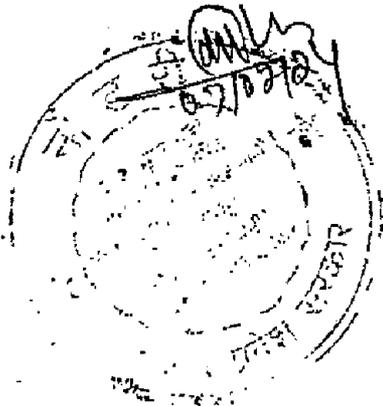
Handwritten signature
M/s Deepak Singh
Proprietor

- (i) *Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;*
- (ii) *Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and*
- (iii) *Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B) of the MMR 1961;*

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

In response to the above legal mandate, the answering respondent will not be using any of the blasting techniques as mentioned in the sub-para i, ii & iii without there being any prior permission by the Director General of Mines and Safety (DGMS) and further answering respondent will only be using 1 inch hole blasting since the grant of DGMS permission dated 23.10.2023, which is permissible and before the grant of DGMS permission dated 23.10.2023, the answering respondent was using manual hand broking technique for mining operations.

17. That it is also worthwhile to mention here that the answering respondent will neither be using heavy earth moving machines (HEMM), without deep hole blasting, nor using heavy earth moving machines (HEMM) with deep hole blasting without prior permission of Director General of Mines and Safety (DGMS).



Deepak Singh
M/s Deepak Singh

18. That the answering respondent further undertakes that the answering respondent will only use heavy earth moving machines (HEMM) as and when the permission of the same is applied and granted by Director General of Mines and Safety (DGMS).
19. That it is further relevant to submit herein that the U.P. Pollution Control Board has also submitted in response in compliance of the order dated 10.05.2023 to which the answering respondent submits that the answering respondent has been issued CTO issued by UPPCB and is always adhered to following the rules and regulations as required by UPPCB.
20. That the answering respondent is complying with all the legal mandates and requirements as provided under the U.P. Miner Minerals Concession Rules, 2021.
21. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.

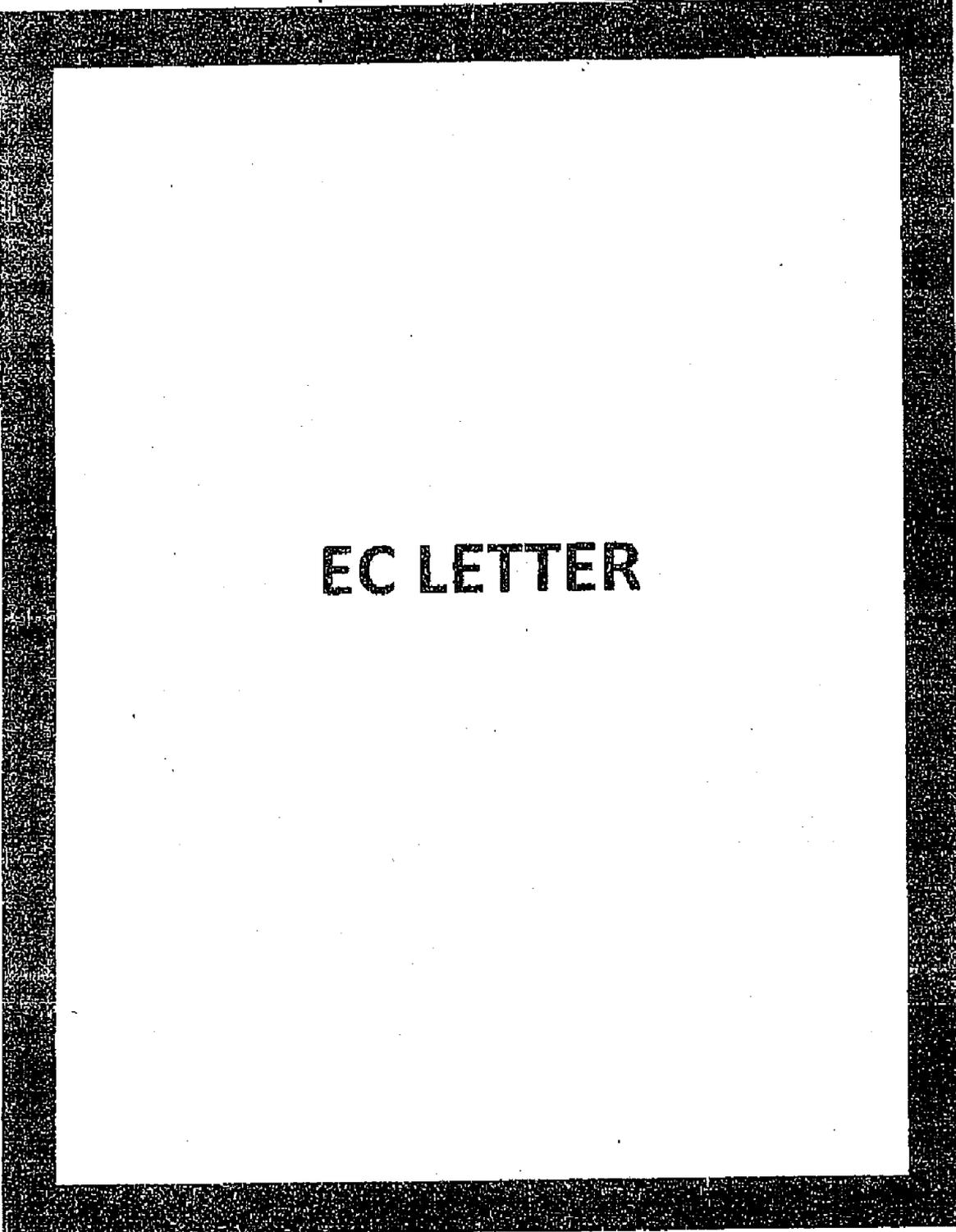
VERIFICATION:

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this 7 day of February, 2024.

Deponent

Deepak Singh
M/s Deepak Singh
Proprietor
(Deponent)



EC LETTER



Deepak Singh
M/s Deepak Singh

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vice-Chand-1, Ganga Nagar, Lucknow - 226 010

Phone: 91-522-2300541, Fax: 91-522-2300543

E-mail: doesplup@yahoo.comWebsite: www.updearup.com

To,

Shri Deepak Singh,
Akbarpur Banda Road,
Bharatkoop, Tehsil- Karwi,
District- Chitrakoot, U.P.- 210129

Ref. No. 456 /Parys/SEIAA/5046-5028/2020

Date: 15 October, 2020

Sub: Environmental Clearance for Granite (Khanda, Gitti & Boulder) at Gate No.-332 (Khand No.- 03), Village- Badokhar Khurd, Tehsil- Naraini, District- Banda, U.P.

Dear Sir,

Please refer to your application/letter dated 07-09-2019, 20-09-2019, 17-09-2020, 28-09-2020 & 06-10-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-10-2020 and SEIAA meeting 14-10-2020.

A presentation was made by the project along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:

- The environmental clearance is sought for Granite (Khanda, Gitti & Boulder) at Gate No.-332 (Khand No.- 03), Village- Badokhar Khurd, Tehsil- Naraini, District- Banda, U.P.
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 424/Parys/SEAC/5028/2019, dated: 27th November, 2019.
- The public hearing was organized on 02nd July, 2020. Final EIA report submitted by the project proponent on 17th September, 2020
- Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIARUP/MIN/55684/2019															
2.	File No. allotted by SEIAA, UP	5846 & 5028															
3.	Name of Proponent	Shri Deepak Singh S/o Shri Ram Pal Singh															
4.	Full correspondent address of proponent and mobile no.	N/o- Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, District- Chitrakoot, U.P.															
5.	Name of Project	Granite (Khanda, Gitti & Boulder) Mining Project															
6.	Project location (Plot/ Khasra /Gate No.)	Gate No.- 332 (Khand No.- 03)															
7.	Name of Village	Badokhar Khurd															
8.	Tehsil	Naraini															
9.	District	Banda															
10.	Name of Minor Mineral	Granite (Khanda, Gitti & Boulder)															
11.	Sanctioned Lease Area (in Ha.)	0.56ha.															
12.	Max. & Min. mrl within lease area	168.0 mRL- 147.0 mRL															
13.	PNW Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>PNW</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 19' 44.43"</td> <td>80° 22' 38.76"</td> </tr> <tr> <td>B</td> <td>25° 19' 42.60"</td> <td>80° 22' 32.61"</td> </tr> <tr> <td>C</td> <td>25° 19' 43.47"</td> <td>80° 22' 31.69"</td> </tr> <tr> <td>D</td> <td>25° 19' 45.71"</td> <td>80° 22' 35.17"</td> </tr> </tbody> </table>	PNW	Latitude (N)	Longitude (E)	A	25° 19' 44.43"	80° 22' 38.76"	B	25° 19' 42.60"	80° 22' 32.61"	C	25° 19' 43.47"	80° 22' 31.69"	D	25° 19' 45.71"	80° 22' 35.17"
PNW	Latitude (N)	Longitude (E)															
A	25° 19' 44.43"	80° 22' 38.76"															
B	25° 19' 42.60"	80° 22' 32.61"															
C	25° 19' 43.47"	80° 22' 31.69"															
D	25° 19' 45.71"	80° 22' 35.17"															
14.	Total Geological Reserves	3,55,428 m ³															
15.	Total Mineable Reserves	45,752 m ³															
16.	Total Proposed Production (in five year)	28,000 m ³															
17.	Proposed Production / year	<table border="1"> <thead> <tr> <th>Year</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>1st</td> <td>5,600 m³</td> </tr> <tr> <td>2nd</td> <td>5,600 m³</td> </tr> <tr> <td>3rd</td> <td>5,600 m³</td> </tr> <tr> <td>4th</td> <td>5,600 m³</td> </tr> <tr> <td>5th</td> <td>5,600 m³</td> </tr> </tbody> </table>	Year	Production	1 st	5,600 m ³	2 nd	5,600 m ³	3 rd	5,600 m ³	4 th	5,600 m ³	5 th	5,600 m ³			
Year	Production																
1 st	5,600 m ³																
2 nd	5,600 m ³																
3 rd	5,600 m ³																
4 th	5,600 m ³																
5 th	5,600 m ³																



—
M/s Deepak Singh

L1 for Granite Khands, GHS & BOP/44/1 at GHS No - 122 (GHS No) - 03, Village Badshah Khurd, Tehsil-Narail, District-Banda, U.P.

		Total	28,000 m ³
18.	Sanctioned Period of Mine lease	10 Years (from the execution of lease deed)	
19.	Production of mine/day	18.67 m ³ (average)	
20.	Method of Mining	Open cast Semi-Mechanized	
21.	No. of working days	300 days	
22.	Working hour/day	8 Hours/Day	
23.	No. Of workers	26 (average)	
24.	No. Of vehicle movement /day	2 (average)	
25.	Type of Land	Govt. Revenue Land	
26.	Ultimate Depth of Mining	12 meter (average)	
27.	Nearest metalled road from site	0.29 km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking & Others	0.30
		Suppression of dust	1.50
		Plantation	0.10
		Others (If any)	---
Total	1.90		
29.	Name of QCI Accredited Consultant with QCI No and period of validity	M/s Paramarth (Servicing Environment and Development), Lucknow, U.P. QCI/NABEY/EIA/1821/RA0120, Validity-01/05/2021	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	Letter Sanctioned from DMO, Banda vide Letter No. 1017/Khanj-30, Banda, Dated 15 th June, 2019	
32.	Details of Lease Area in approved OSR	Correction Letter Sanctioned from DMO, Banda vide Letter No. 1374/Khanj-30, Banda, Dated 13 th August, 2019 Page No. - 01, S.No. - 7	
33.	Proposed CEA cost	1.28 Lakh	
34.	Proposed EMP cost	10.09 Lakh	
35.	Length and breadth of Haul Road	Length- 0.25 Km, Width- more than 6.0 m	
36.	No. of Trees to be Planted	71	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 05-10-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 14-10-2020 has decided to grant the Environmental Clearance to the title project for collection of 5,500 m³ /Annum in proposed lease area 0.56 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khassa numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring



Deepak Singh
M/s Deepak Singh

Proprietor

E.C. for granite (Khoradi, Ghil & Boudh) Gate No. 117 (Block No. 53), Village, Guntcher, Khoradi, Tribal, Haridwar, District, Sagar, U.P.

- should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Govt, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
 8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
 9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
 10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of MEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
 11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 25th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
 12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportation of the materials shall be limited to day hours time only.
 15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilet, safe drinking water, medical health care, canteen etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform to the Regional Office, MoEF, Govt, Lucknow and State Pollution Control Board regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
 18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purposes. Year wise expenditure shall be reported to the MoEF, Govt, Lucknow and State Pollution Control Board.
 19. The Regional Office, MoEF, Govt, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Govt, Lucknow and State Pollution Control Board.
 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the date of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SLEIAA).
 22. The Project Proponent has to submit half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SLEIAA, U.P. on 15th June and 1st December of each calendar year.
 23. The SLEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora/fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, the ground water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.



gumite
M/s Deepak Singh
Proprietor

3

C.C. for Granting (Change, Add & Amend) of Consent No. 317 (Consent No. 07), Volume- Rasohar Khori, Tehsil-Naraini, District-Banda, U.P.

5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The environmental clearance will be co-terminus with the mining lease period/mining plan.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, G.O., Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, G.O., Lucknow and UPEDB within six months. The report shall also include measures for mitigation of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be back topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, G.O., Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
23. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
24. Trenches / gulland drains shall be constructed at foot of dumps and catchment installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Pits shall be constructed across seasonal/perennial nullahs, if any flowing through the MC area and silt arrested. De-silting at regular intervals shall be carried out.
25. Gulland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and a base peak sudden rainfall (based on 50 years data) and maximum discharge. In the area adjoining the mine site, sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the gulland drains and de-silted at regular intervals.
26. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, G.O., Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drains in the direction of flow of ground water shall be set up and records maintained.
27. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at localities of nearest human habitation (including schools) and other public amenities located nearest to sources of dust generation as applicable and records submitted to the Regional Office, MoEF&CC, G.O., Lucknow and U.P. Pollution Control Board regularly.



gum Me
 M/s Deepak Singh
 Proprietor

I.C. for Granite (M.P. No. 6) at Guna No. 372 (Guna No. 03) Village - Bodekhar Khurd, Tehsil - Narsingi, District - Raigarh, U.P.

28. Baseline data for ambient air quality shall be generated and maintained and AQPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
29. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets of the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
30. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
31. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
32. The project proponent will ensure for providing employment to local people as per requirement. Necessary protection measures around the mine pit and waste dump and garland drape around the mine pit and waste dump.
33. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
34. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m; each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
35. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, G.O., Lucknow and U.P. Pollution Control Board on a monthly basis.
36. Slope of the mining bench and ultimate pit limit(s) shall be as per the mining scheme approved by Indian Bureau of Mines.
37. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
38. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, G.O., Lucknow, Central Pollution Control Board and the State Pollution Control Board.
39. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
40. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
41. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
42. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, G.O., Lucknow and U.P. Pollution Control Board, 5 years in advance of final mine closure for approval.
43. Project proponent shall explore the possibility of using solar energy where ever possible.
44. Commitment towards CER has to be followed strictly.
45. Regular health check-up record of the mine workers shall be maintained at site in a proper register. It should be made available for inspection when asked.
46. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.



Handwritten signature: *M/s Deepak Singh*
 Proprietor

5

E.C. for Grants, Kanpur, G.M. & Boykard at Gate No. 232 (Khand No. 02), Village: Badokha, Khand, Tehsil: Itanil, District: Banda, U.P.

47. The blasting will be done only after getting the permission from the Mining Department.
 You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of (a) Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Utility Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 24/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



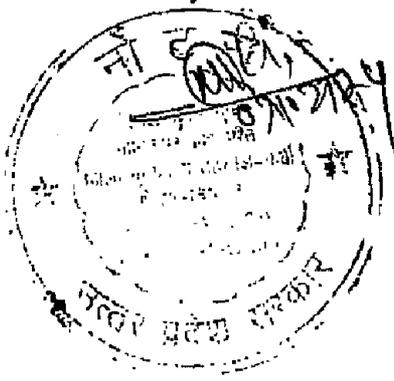
Member Secretary, SEIAA

Ref. No. Parva/SEIAA/SEAF/5028/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indra Paryavaran Bhawan, 2nd Bugh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-B, Aliganj, Lucknow.
4. The Member, Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vishnu Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file:

(Ashish Tharal)
 Member Secretary, SEIAA



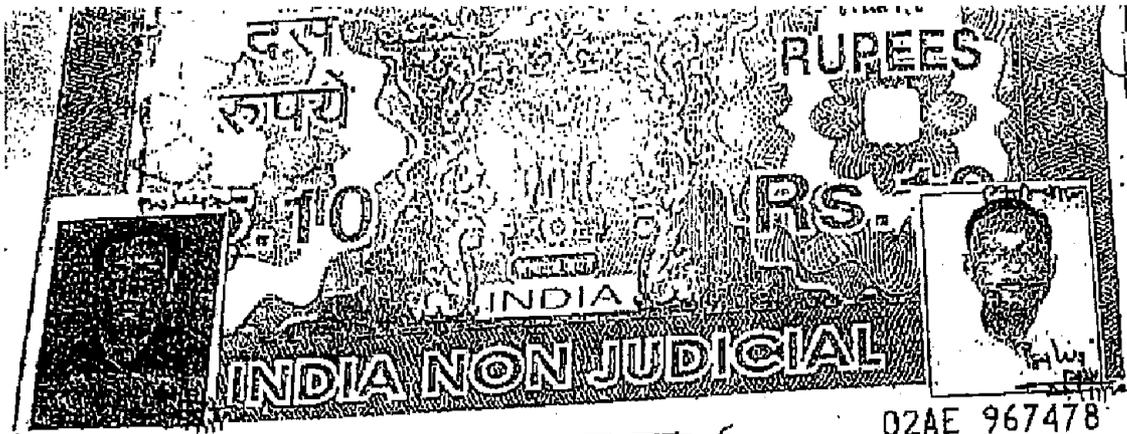
शुभम सिंह
 M/s Deepak Singh
 Proprietor

13

LEASE DEED



Deepak Singh
Mr. Deepak Singh
Proprietor



उत्तर प्रदेश UTTAR PRADESH प्रपत्र एम०एम०-6

02AE 967478

खजान के लिये नीलाम पट्टे का प्रपत्र (नियम-29)

यह अनुबंध आज दिनांक 25.11.20 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे 'राज्य-सरकार' कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहरताकिली भी समझे जायेंगे)

एक पक्ष

और श्री दीपक सिंह पुत्र श्री रामपाल सिंह निवासी-अकबरपुर बांदा रोड, भरतकूप, तहसील कवी, जिला चित्रकूट (जिसे आगे 'पट्टेदार' कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी सम्मिलित समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे 'उक्त नियमावली' कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में भात्रा 5,600 घनमीटर (प्रतिवर्ष) उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर के लिये पट्टेदार द्वारा रु० 206.00 प्रति घनमीटर की दर से प्रथम दस वर्ष के प्रतिवर्ष रु० 11,53,600.00 (ग्यारह लाख तिरपन हजार छः सौ रुपये मात्र) देय होगा। राज्य सरकार द्वारा उपखनिज पट्टे के लिये 10 वर्ष के निमित्त एतदधीन लिखित शर्तों के भाग-1 में वर्णित भूमि ग्राम-बड़ोखर खुर्द के खसरा/गाटा/खण्ड संख्या-332 (खण्ड सं०-03) रकबा 0.56 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास रु० 2,88,400.00 (दो लाख अठ्ठासी हजार चार सौ रुपये मात्र) की धनराशि जमा कर दी है।

-2-

दीपक सिंह
(रामजीधर दुबे)
खान पर्वतक
बांदा

खान अधिकारी
बांदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बांदा



दीपक सिंह
M/s Deepak Singh
Proprietor



उत्तर प्रदेश UTTAR PRADESH

(2)

02AE 967A77

यह इस बात का साक्ष्य है कि इस उपरथापन पत्र और निम्नलिखित अनुसूची द्वारा रचित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्थागितों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। ग्रैनाइट, गिट्टी, खण्ड, गोंडर जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Veins seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 25-11-2020 से दिनांक 24-11-2020 तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट निम्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

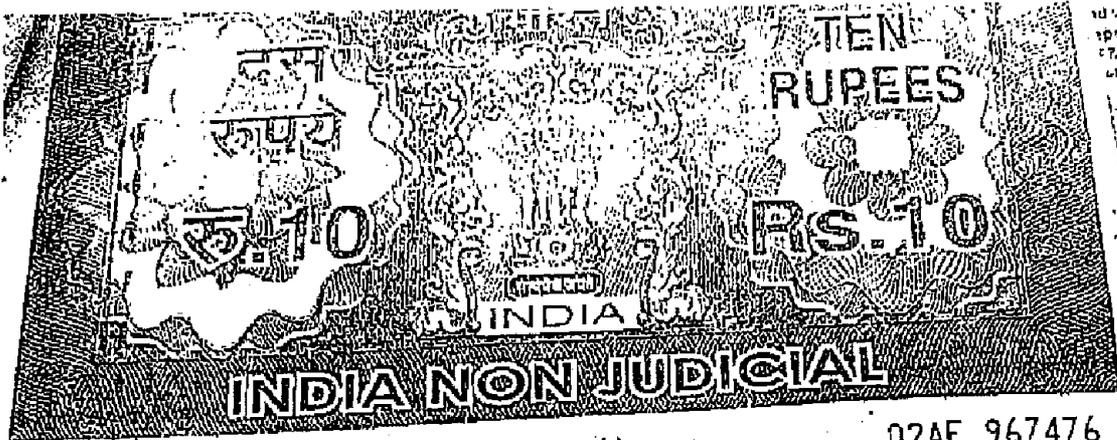
दीपक सिंह

(रामजीधर दुबे)
आम पर्वक्षक
बाँदाआम अधिकारी
बाँदा(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

-3-

Scanned with OMR Scanner

दीपक सिंह
M/s Deepak Singh
Proprietor



उत्तर प्रदेश UTTAR PRADESH

(3)

02AE 967476

ऊपर अंगिदित अंगुशुची

भाग-1

इस पदटे का क्षेत्रफल

- पदटे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-बाँदा की तहसील नरैनी में स्थान ग्राम-वडोखर-खुर्द के खसरा संख्या/गाटा/खण्ड संख्या-332 (खण्ड सं०-03) रकबा 0.56 हे० जो इसके साथ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रंजित (Coloured) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं :-

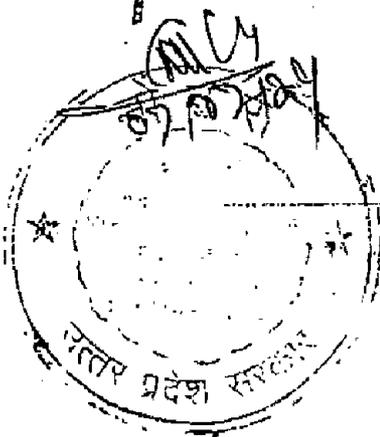
खसरा/गाटा/खण्ड संख्या- 332 (खण्ड सं०-03) रकबा 0.56 हे०	उत्तर-	स्वीकृत क्षेत्र सीमा बाद कच्ची सड़क
	दक्षिण-	स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-01 व 02
	पूर्व-	स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-01
	पश्चिम-	स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-02

बिन्दु	अक्षांश (Latitude)	देशान्तर (Longitude)
A	25° 19' 45.85 N	80° 22' 34.67 E
B	25° 19' 44.38 N	80° 22' 35.81 E
C	25° 19' 42.73 N	80° 22' 31.49 E
D	25° 19' 43.70 N	80° 22' 30.77 E

और जिसे एतद्वारा "उक्त मूखण्ड" कहा गया है।

-4-

दीपक सिंह

(रामजीधर हुवे)
जान पर्वे सफ
बाँदाखान अधिकारी
बाँदा(संतोष बहादुर सिंह)
अपर जिला अधिकारी (वि०/रा०)/
प्रमारी अधिकारी (खनिज)
बाँदादीपक सिंह
M/s Deepak Singh
Proprietor

(20)



उत्तर प्रदेश UTTAR PRADESH

02AE 967464

(15)

26. ई-निविदा सह ई-नीलामी विज्ञापित दिनांक 22.02.2019 के विन्दु सं०-20 को शर्त-(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई-निविदा सह ई-नीलामी 10 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा विलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना-पत्र/दावा, मान्य नहीं होगा।

स्टाम्प शुल्क :-

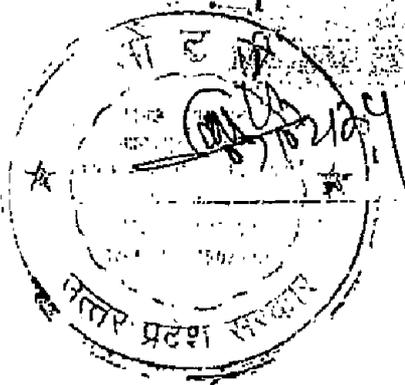
स्टाम्प शुल्क के प्रयोजन के लिये दत्त वर्षों में देय कुल पट्टा धनराशि रु 1,15,36,000.00 पर जारीये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP12795547535049S, धनराशि रु 2,91,000.00 दिनांक 17.11.2020 तथा धनराशि रु 160.00 साधारण स्टाम्प धेपर के रूप में उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है। इसके साथ के रूप में यह उपस्थापना पत्र एतदधीन आयी हुयी रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

-16-

खान अधिकारी
बॉदा

(संतोष बहादुर सिंह)
अपर निरीक्षक (वि.सं/सं०)
प्रभारी अधिकारी (प्राथमिक)
बॉदा

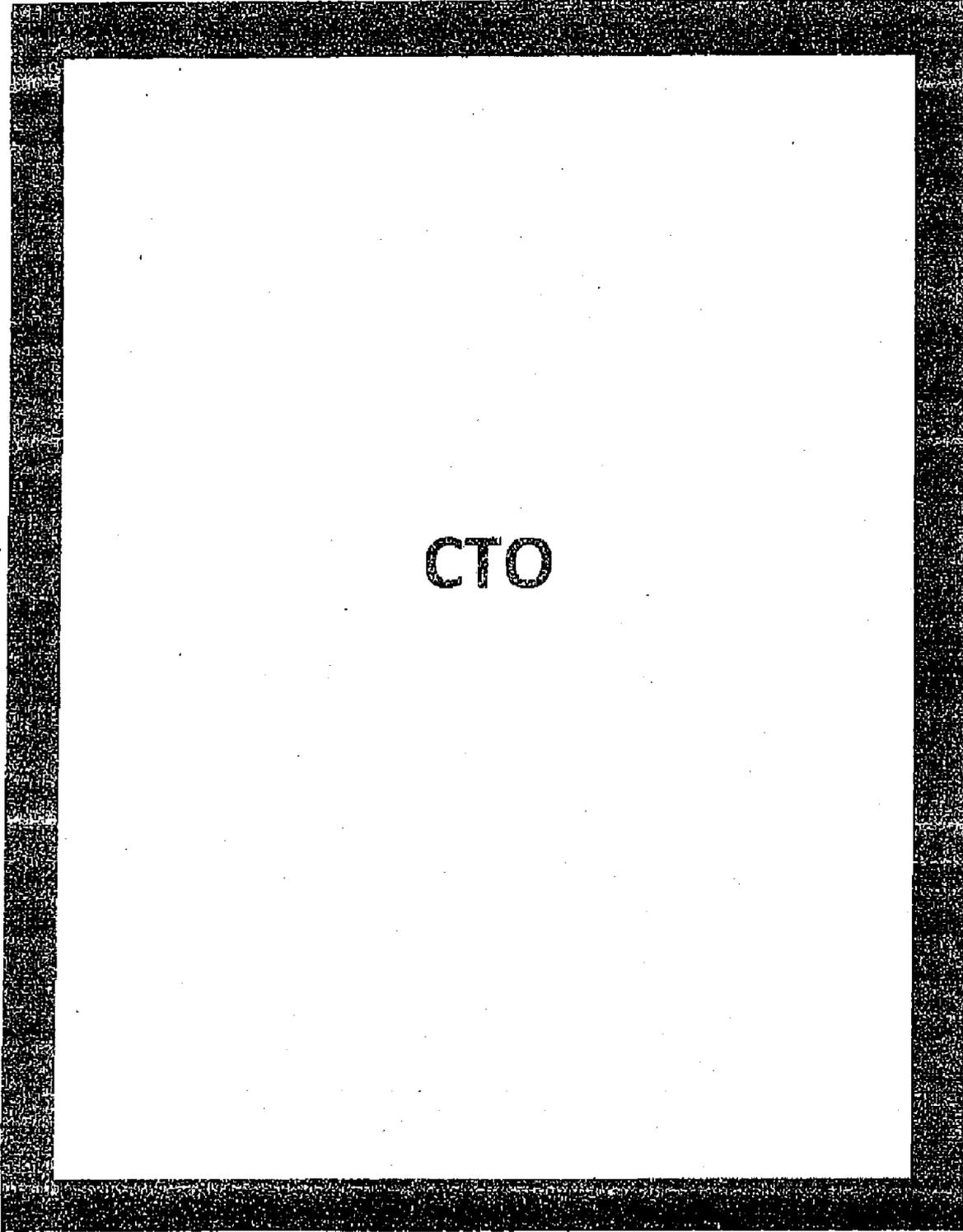
(समनीधर दुबे)
खान पर्यवेक्षक
बॉदा



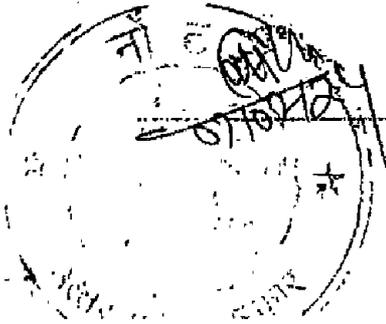
Scanned with CamScanner

दीपक सिंह
M/s Deepak Singh
Proprietor

(23)



CTO



श्री 444 श्री
M/s Deepak Singh
Proprietor



Uttar Pradesh Pollution Control Board
 Building No TC-12V Vibhuti Khand, Ganga Nagar, Lucknow-226010
 Phone 0522-220256, 2202611, Fax 0522-2202611 E-mail: uppcb@uppcb.in Website: www.uppcb.com

180835/UPPCB/Banda/UPPCBRO/CTO/both/BANDA/2023

Date: 10/05/2023

To,

M/s

SHRI DEEPAK SINGH

Gata No- 332, (Khand No-03) Village-Badokhar Khurd, Tehsil-
 Narnani, District- Banda, U.P. 210001

Application Id-
 20400754

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI DEEPAK SINGH located at Gata No- 332, (Khand No-03) Village-Badokhar Khurd, Tehsil- Narnani, District- Banda, U.P. 210001, subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI DEEPAK SINGH granted for the period from 10/05/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khand, Boulder, Giti)	5600	Cubic Meters/Year

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

Signature
 M/s Deepak Singh

Proprietor

Signature
 M/s Deepak Singh
 Proprietor

25

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-
 i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

- (ii) The unit will not use any type of restricted fuel.
- (iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
 Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

Deepak Singh
 M/s Deepak Singh

Proprietor

Deepak Singh
 M/s Deepak Singh
 Proprietor

Deepak Singh
 07.10.2024

Environment Statement in Form-V of Environment (Protection) Rules, 1986.

Quarterly compliance report of the CCA, photograph of ETP/APC/Waste Storage Area.

Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O. 1011 S1-7-2021-09 (Writ)/2016 dated 11/10/2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh, You are directed to develop Miyawaki Forest as per the SOP available at URL - <http://www.ucep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

M/s Deepak Singh

Proprietor



M/s Deepak Singh
Proprietor

27 -

Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 5600 Cu Meter/Year by hand and semi mechanized mining in 0.56 Hectare leased area at Gnta No- 332, (Khanda No-03) Village- Bakhur Khurd, Tehsil- Naraini, District- Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide letter no. 456/Parya/SEIAA/5846-5028/2020 dated 15.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.08.11 16:34:56 +05'30'



Signature of M/s Deepak Singh

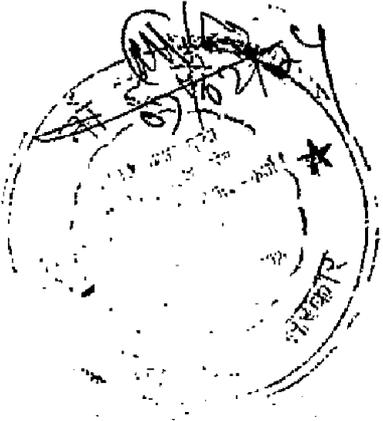
M/s Deepak Singh
Proprietor

28

UPPCB, Banda with direction to send the compliance report of CTO conditions on
M/S.

RAJENDRA SINGH Company Owned by RAJENDRA SINGH
Date 2023/01/10 11:46:05 +05:30
Chief Environmental Officer (circle-2)

Signature
M/s Deepak Singh
Proprietor



Signature
M/s Deepak Singh
Proprietor

Secy

ANNEXURE 4

(29)



Ministry of Labour & Employment
 Email: - dgmvsatnasa@gmail.com
 दूरभाष नं०: 0542-2384811

G20

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, बरफा विहार कॉलोनी, सेंट्रल जेन रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/BN-37/वा०क्ष०(उ०प्र०)/2023/ बांदा/ 2930 वाराणसी, दिनांक 23.10.2023

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री दीपक सिंह पुत्र श्री रामपाल सिंह
 मालिक: बड़ोखर खुर्द (गिड़ी, खण्डा व बोल्डर) खदान
 (गाटा सं० 332, खण्ड सं०- 03, रकबा - 0.56 हे०)
 निवासी : अकबरपुर बांदा रोड, भरतकूप, लहसील-कर्वी
 जिला- चित्रकूट (उ० प्र०) 210202
 श्रम पहचान संख्या (LIN) :- 2540222868

विषय: जिला- बांदा (उ०प्र०), लहसील-कर्वी, ग्राम- बड़ोखर खुर्द स्थित मालिक- श्री दीपक सिंह की बड़ोखर खुर्द (गिड़ी, खण्डा व बोल्डर) खदान, में खान प्रबंधक की नियुक्ति के संबंध में।

महोदय,

कृपया उपरोक्त विषय पर इस निदेशालय में दिनांक 06.10.2023 को आपके द्वारा धात्विक खान विनियम, 1961 के प्रथम अनुसूची के अंतर्गत फॉर्म-1 में जमा किए गए नोटिस को संदर्भित करें।

धात्विक खान विनियम, 1961 के प्रथम अनुसूची के अंतर्गत फॉर्म-1 में श्री शुभम सोनी, द्वितीय श्रेणी प्रबंधक, प्रमाण-पत्र धारक (प्रमाण पत्र सं० SMR-E/8297, दिनांक 15.02.2023) को खदान में प्रबंधक के रूप में नियुक्ति किए जाने की सूचना को इस निदेशालय में दर्ज कर ली गयी है।

परन्तु, आपको निम्नलिखित बिन्दुओं की कड़ाई से अनुपालना सुनिश्चित करने हेतु निर्देशित किया जाता है:-

- खदान के अक्षे (प्लान सं० SBR/MS/SUR/730B/2023, सर्वे की तिथि 26.08.2023) में दर्शाये गये क्षेत्र A, B, C, D & A के बाहर कोई भी खनन कार्य नहीं किया जायेगा;
- खान अधिनियम, 1952 के प्रावधानों एवं उसके अंतर्गत बने धात्विक खान विनियम, 1961 एवं नियमों का कड़ाई से अनुपालन किया जाएगा;
- खान प्रबंधक के अकारण या अन्य किसी कारणवश खदान से अनुपस्थित रहने के दौरान समस्त खनन कार्य को बन्द रखें;

दीपक सिंह
 M/s Deepak Singh
 Proprietor

(30)

(14) धार्मिक स्थान विनियम, 1961 के विनियम 106(2)(b) के तहत बिना अनुज्ञा प्राप्त किये खदान में गडों मशीनरी (H.E.M.M) एवं सीप-होल्स व्हास्टिंग का उपयोग न किया जाए, एवं

(15) खदान में व्हास्टिंग नहीं की जायेगी -

(i) विवाह विधिवत् नियुक्त क्लस्टर के, लिफ्टी नियुक्ति व्हास्टिंग कार्य हेतु खदान मालिक द्वारा धार्मिक स्थान विनियम, 1961 के विनियम 160(2) के अंतर्गत की गयी हो, और

(ii) यदि कोई आम-सफाया या रेतले व्हास्टिंग ड्रजर जोन में भङ्ग जाता है तो व्हास्टिंग तब तक नहीं किया जाएगा जब तक कि रेतले या रोड की दोनों दिशाओं में और उनके सिरी पर दो गार्ड न रखे जाए और जब तक कि वे टेलीफोन या हुटर या लाइट-स्पीकर से अथवा चीक इन्स्पेक्टर द्वारा अनुमोदित किसी अन्य उपयुक्त व्यवस्था द्वारा क्लस्टर को रस्ता या रेतले-लाइन पर Clearance होने की सूचना न मिल जाए और वहां से जाने वाले व्यक्ति और वाहनों को सावधान न कर दिया जाए।

(16) किसी भी स्थानीय सरकार, जो खान मालिक का नहीं है, से 300 मीटर के ऊँच जोन के भीतर धार्मिक स्थान विनियम, 1961 के विनियम 164(1B) के तहत अनुज्ञा प्राप्त किए बिना व्हास्टिंग नहीं की जाएगी, विवाह उन परिस्थितियों के जब एक समय में पर्यटन किए गए सभी जोनों में कुल अधिकतम वाले 2 फिल्लोग्राम से अधिक नहीं हो या यदि विस्फोट चिलव इंटीनेटर या वैसे अन्य साधनों के साथ किया जाता है जिरारों लगातार दामे गए शॉट्स के बीच कम से कम आधे सेकेंड का चिलम्ब हो और प्रत्येक जोन में उपयोग किए जाने वाले अधिकतम विस्फोटक की मात्रा दो फिल्लोग्राम से अधिक नहीं हो। यद्यपि कि उपरोक्त सीमित विस्फोटकों की मात्रा के बावजूद, खदान में स्थायी संरचना (जो कि मालिक का नहीं है) के 100 मीटर के भीतर किसी भी स्थान पर कोई विस्फोट (व्हास्टिंग) नहीं किया जाएगा।

भ व ती य

ह००

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/BN-37/वा०क्ष०(उ०अं०)/2023/बांदा 2731-32 वाराणसी, दिनांक 23.10.2023

प्रतिलिपि अपलोकरार्थ एवं सूचना हेतु निम्नलिखित को प्रेषित है:-

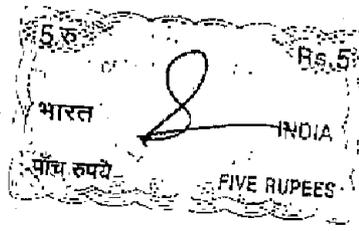
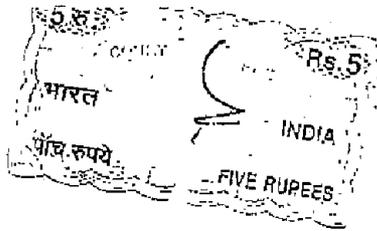
1. जिलाधिकारी, उत्तर प्रदेश सरकार, जिला- बांदा (उत्तर प्रदेश)।
2. खनन अधिकारी, उत्तर प्रदेश सरकार, जिला- बांदा (उत्तर प्रदेश)।

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

NOKIA | ZELUS

Handwritten signatures and stamps:
 Affected
 Deepak Singh
 Kauras Chandra
 2503
 83

Handwritten signature:
 M/s Deepak Singh
 Proprietor



VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.422 of 2023

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda, Mob. No.-9532378463

..... Applicant

Versus

State of UP & Others

..... Respondents

KNOW ALL to whom these present shall come that I, Deepak Singh, son of Shri Rampal Singh, aged about 36 years, resident of Akbarpur, Banda Road, Bharatkoop, Tehsil Karwi, District Chitrakoot (UP), the above named respondents, do hereby appoint (herein after called the advocate to be out Advocate in the above noted case authorise him:-
Syed Mohd. Fazal, Advocate (U.P.03881/08), Office cum residence C-207 GTB Nagar, Kareli, Allahabad/Prayagraj UP 211016, Mobile no.9889010500

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court, including High Court subject to payment of fees separately for each Court by us. To sign, file, and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents, as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents of admit and/or deny the documents of opposite party.

To withdraws or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things, which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as our own acts, as if done by us to all intents and purposes.

And we undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

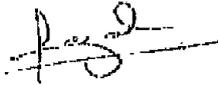
Deepak Singh
M/s Deepak Singh
Proprietor

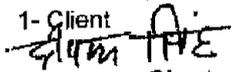
And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself. And we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid, we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition of three years or part thereof.

IN WITNESS WHEREOF We do hereunto set our hand to these presents the contents of which have been understood by us on this 7th day of February, 2024.

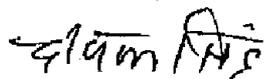
Accepted subject to the terms of fees.

Advocate

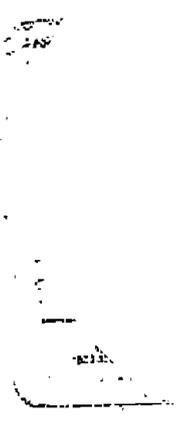


1- Client

 M/s Deepak Singh

Proprietor


 M/s Deepak Singh
 Proprietor

77



Deepak Singh
M/s Deepak Singh
Proprietor

Deepak Singh
M/s Deepak Singh
Proprietor